

(through web-based video conferencing platform)

Item No. 103

IA No. 226/JPR/2022

CP No. (IB)- 59/7/JPR/2020

Under Section 7 of IBC, 2016

In the matter of:

M/s Footwear (Klick) India Pvt. Ltd.

...Financial Creditor/Applicant

Versus

M/s Prayag Polytech Pvt. Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Prateek Kedawat, Adv.

For the Respondent : Virendra Ganda, Ld. Sr. Adv.

ORDER

IA No. 26/JPR/2022:

Heard Mr. Prateek Kedawat, Adv. for the Petitioner/ Financial Creditor. Mr. Virendra Ganda, Ld. Sr. Counsel appears on behalf of Respondent/ Corporate Debtor. The Joint Application has been filed by the Parties M/s Footwear (Klick) India Pvt. Ltd. through Mr. Subash Chander Gupta, Financial Creditor and M/s Prayag Polytech Pvt. Ltd. through Mr. Milan Aggarwal, Corporate Debtor under Rule 11 of the NCLT Rules, 2016 for withdrawal of CP No. (IB)-59/7/JPR/2020. Settlement agreement is taken on record.

In view of the settlement between the parties, permission to withdraw this application is granted. CP No. (IB)-59/7/JPR/2020 is dismissed as withdrawn.

(Prasanta Kumar Mohanty)
Technical Member

(Deep Chandra Joshi)
Judicial Member

July 08, 2022
VG